

ACC. NO. 25 454
Dated 25.12.53

**THE
PARLIAMENTARY DEBATES**

**(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT**

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HOUSE OF THE PEOPLE

Thursday, 3rd December, 1953

*The House met at Half Past One
of the Clock.*

[MR. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

2-30 P.M.

**DEATHS OF CAPT. HIRA SINGH
AND DR. J. C. CHATTERJEE**

Mr. Speaker: I regret to inform the House of the sad demise of two friends, viz. Capt. Hira Singh and Dr. J. C. Chatterjee.

Capt. Hira Singh who passed away on the 29th November, 1953 in Moga at the age of 88, was a member of the old Central Assembly from 1924 to 1932. He was founder of several schools and was well known for his social reform work.

Dr. Chatterjee passed away on the 2nd December, 1953 in Delhi at the age of 65. He was a member of the old Central Assembly from 1928 to 1946 and was a well-known educationist.

We mourn the loss of these friends and I am sure the House will join me in conveying our condolences to their families. The House may kindly

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stand in silence for a minute to express its sorrow.

**MESSAGES FROM THE COUNCIL
OF STATES**

Secretary: Sir, I have to report the following two messages received from the Secretary of the Council of States:—

(i) "I am directed to inform the House of the People that the Coir Industry Bill, 1953, which was passed by the House of the People at its sitting held on the 19th November, 1953, has been passed by the Council of States at its sitting held on the 2nd December, 1953, with the following amendment:—

"That in sub-clause (4) of clause 17 of the Bill for the words the House of the People" the words "both Houses of Parliament" shall be substituted."

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Council of States with the request that the concurrence of the House of the People to the said amendment be communicated to the Council."

(ii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States. I am directed to enclose a copy